

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. (I.B) No. 67/7/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Madhya Pradesh State Industrial Development Corporation Ltd  
V/s.  
Siddharth Tubes Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HANS RAJ MUTREJA	ADVOCATE	APPLICANT/ PETITIONER	
2.				

**ORDER**

Learned Advocate Mr. Hansraj Mutreja i/b Learned FCA Mr. Pradeep Mutreja present for Financial Creditor/Petitioner. None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 08.03.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**